## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 4654/2022 (Arising out of impugned final judgment and order dated 10-12-2021 in MUA227 No. 7330/2021 passed by the High Court of Judicature at Allahabad)

M/S CHOPRA FABRICATORS AND MANUFACTURERS PVT. LTD. Petitioner(s)

**VERSUS** 

BHARAT PUMPS AND COMPRESSORS LTD. & ANR.

Respondent(s)

Date: 16-08-2022 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Parties Ms. Garima Prasad, Sr. Adv./AAG

Mr. Pradeep Misra, AOR

Mr. Manoj Kr. Sharma, Adv.

Mr. Suraj Singh, Adv.

Mr. Nitin Mishra, AOR

Mr. Nikhil Goel, Adv.

Mr. Yashvardhan, Adv.

Mr. Apoorv Shukla, AOR

Ms. S. Kant, adv.

Ms. Ishita F., Adv.

Ms. Prabhleen Kaur, Adv.

Ms. Aarti Upadhyay Mishra, AOR

Mr. Pawanshree Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Ms. Garima Prasad, learned Senior Advocate/AAG appearing on behalf of the State of U.P. has placed on record Notification dated 21.07.2022 issued by the Government of U.P., by which the Government has constituted four additional commercial courts in Uttar Pradesh at Meerut, Gautam Buddha Nagar, Agra and Lucknow. the Notification it However, from appears that those four additional commercial courts would jurisdiction have over different Districts. The aforesaid is likely to create

and delay in disposal of the commercial cases. For example, if the additional commercial court at Meerut would have jurisdiction over six different Districts, in that case the litigants in other Districts may have to go to Meerut even those have a large pendency. districts may not There justification for additional commercial courts at Meerut, Gautam Buddha Nagar, Agra and Lucknow, as the case may be, but there may not be any justification for additional commercial courts in other Districts where the pendency of the commercial courts may be less Ms. Garima Prasad, learned Senior Advocate has than 750/1000. submitted that the notification has been issued pursuant to the proposal made by the High Court. Mr. Nikhil Goel learned counsel appearing on behalf of the High Court has submitted that the High court might not have made the proposal to have four additional commercial courts having jurisdiction over different Districts. Ms Garima Prasad, learned Senior Advocate also prays for time to look into the Notification and, if required, to take a corrective measure.

Put up on 17.08.2022.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)